

At the time of placement of IOC order in 2006, it was expected that Aeronautical Development Agency (ADA), who is the Programme Management Agency will obtain IOC in 2008 after which delivery was planned till December, 2011. However, IOC has been achieved by ADA in December, 2013 that too only for 16 fighter version IOC aircraft, after which only, HAL could take up production and first IOC fighter aircraft was delivered in 2016-17. Till date, out of total 16 IOC fighter aircraft, 12 fighters have been delivered to IAF. HAL plans to deliver the balance 4 IOC fighter aircrafts by March, 2019. ADA has handed over Drawing Applicability List (DAL) and Equipment Standard of Preparation (SOP) documents, for FOC configuration to HAL on 31st December, 2018 duly cleared by centre of Military Airworthiness and Certification (CEMILAC) to go ahead with the production of FOC fighter aircraft. Accordingly HAL has taken up the production of LCA, FOC fighter aircraft.

The production of 8 trainer aircraft (4 each in IOC and FOC contracts) would be taken up only after design clearance from ADA.

(c) and (d) Yes, Sir. In order to fast track the delivery of LCA Tejas, the following steps have been taken:-

- For ramping up production capacity from existing 8 aircraft to 16 aircraft per annum, Government of India (GoI) has sanctioned ₹ 1381.04 crore in March, 2017.
- Establishment of second line for structural and equipping activities at Aircraft Division, HAL.
- Increased the number of jigs for Front Fuselage, Centre Fuselage, Rear Fuselage, Wings and various sub-assemblies and established contracts for outsourcing to private partners.
- Reduction in manufacturing cycle time through improved supply chain management, learning and augmentation of manpower.

#### **Expansion of NCC activities to schools and colleges**

764. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the activities of National Cadet Corps (NCC) has shrunk over the years, because of limited resources, despite the fact that it is recognized as second line of defence in India;

(b) if so, the details thereof including the number of schools and colleges where NCC has its visible presence;

(c) whether Government has any plan to expand NCC activities to cover at least all Government controlled and aided schools and colleges; and

(d) whether there is any proposal to make NCC compulsory for the students of schools and colleges and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

(b) Details of National Cadet Corps (NCC) in the country is as below:—

Institutions	Government	Private	Total
Schools	9340	3205	12545
Colleges	3906	923	4829
TOTAL	13246	4128	17374

There has been a significant increase in the spectrum of activities undertaken by NCC especially in the field of social service and community development. NCC is actively participating in Swachhta Abhiyan, AIDS Awareness, Digital Literacy, Immunization, Tree Plantation, Anti-Drug Campaign, Water Conservation measures, etc.

(c) and (d) The expansion of NCC has been planned from 13 lakh to 15 lakh cadets in a phased manner from 2014-15 to 2020-21 period. Full NCC coverage of all the Government schools and colleges will require substantial commitment in terms of manpower, finance, infrastructure, etc. There is therefore no proposal to make NCC compulsory for the students of schools and colleges in the country.

#### **Subsidised houses to serving and retired army personnel**

765. DR. KANWAR DEEP SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether Government proposes to provide houses at concessional prices to serving and retired army personnel and if so, the details thereof; and

(b) whether Government has recently conducted any survey to provide houses to the serving and retired army personnel who belong to Punjab and Haryana and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir. There is no such proposal to provide houses at concessional prices to serving and retired Army personnel.

(b) Does not arise.